

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 161 of 2010

(Arising out of Order-in-Original No. 23/CE/Hal-I/Demand/Adjn/08 dated 30.10.2008 passed by Commissioner of Central Excise, Haldia.

M/s Swal Corporation Limited

(Now known **as united phosphorus limited**) Durgachak,
Haldia-721602. Dist. Purba Medinipur.

..Appellant

VERSUS

Commissioner of CGST & CX, Haldia.

Haldia-I Division Haldia Commissionerate Tripathy Complex,
Debhog, Haldia, Purba Medinipur-721657.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHURY, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No75134/2023.

DATE OF HEARING : 21.03.2023

DATE OF DECISION : 21.03.2023

PER P.K. CHOUDHURY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhury)
Member (Judicial)

Sd/-

(K. Anpazhakan)
Member (Technical)

T.K.